

**GOVERNMENT OF RAJASTHAN  
HOME DEPARTMENT**

No.F.33(2)Home/Gr.9/2019

Dated: 31:05:2020

**ORDER**

**Sub: Lock Down 5.0 Implementation Orders for the period  
June 1<sup>st</sup> to June 30<sup>th</sup>, 2020.**

The lockdown imposed in the entire country has been further extended up to June 30<sup>th</sup>, 2020 vide Order No. 40-3/2020-DM-I(A) dated May 30<sup>th</sup>, 2020 issued by Ministry of Home Affairs (MHA), Government of India. Based on the same, the State Government has formulated the Guidelines for Implementation of the Lockdown in the State.

A prolonged period of lockdown, with gradual relaxations, has helped contain the community spread of COVID-19 and saved thousands of lives. However, the threat from the virus still continues. These Guidelines are based on the principle of cautious resumption of normalcy through adequate **precautionary and safety measures** at work places, public places and public transport and on the premise of responsible self-regulation by the public at large.

Accordingly, the following Implementation Guidelines are issued in respect of Lockdown 5.0 in the State of Rajasthan for the period **June 1st to June 30<sup>th</sup> 2020.**

**A. CONTAINMENT ZONES / CURFEW AREAS:**

These are areas where COVID-19 positive cases have been detected in recent past and there is need to contain and isolate the spread of the virus. The area will be suitably identified and strict protocol will be observed in the Containment Zones as stated in the MHA / Ministry of Health & Family Welfare (MoHFW) guidelines and only essential activities shall be allowed. There shall be strict perimeter control to ensure that there is no movement of population in or out of these zones except for medical emergencies and for maintaining supply of essential goods and services. Prohibitory orders under Section 144 Cr.P.C will be issued by the district authority concerned.



**No relaxations of any kind permitted in these guidelines are applicable within the containment areas of hotspots and clusters / curfew areas.** Similarly, any subsequent relaxations accorded during the Lockdown period also shall not be applicable to these areas unless the same is specifically stated in the order issued.

The District authorities will also identify Buffer Zones outside the respective Containment Zones and will determine the restrictions on activities for such area that are considered necessary.

**B. RESTRICTION Under Section 144 Cr.P.C:**

**The movement of individuals, for all non-essential activities, shall remain strictly prohibited between 9 pm to 5 am across the State.**

This shall not apply to the following:

- (a) Police / District administration / Government officials on duty.
- (b) Doctors and other medical / para-medical staff (government / private) on shift / emergency duty.
- (c) Staff of IT and ITeS companies (night travel pass to be obtained from district administration / police)
- (d) For any person(s) in case of medical or other emergency.
- (e) Owner / Staff of chemist shops – (with night travel pass)
- (f) Movement of trucks / carrier vehicles carrying goods / construction or any other material or returning back empty.

In view of (2) above, all work places (Shops / offices / factories etc.) shall close by such time so that the staff and others reach back home by 9 pm, unless special permission is obtained from the district administration in this regard.

However, this will not be applicable on the following:

- (1) Factories with production of continuous nature
- (2) Factories having night shifts
- (3) Construction activities (during acute summer period)

**Condition :**

They will manage the shifts in such way that there is no movement of labour / staff on roads during the period 9 PM to 5 AM.

- (4) IT and ITeS companies
- (5) Chemist shops



## **C. NEGATIVE LIST / PROHIBITED ACTIVITIES:**

**The following activities will continue to remain prohibited across the State till further orders:**

- i. All international air travel of passengers, except for purposes as permitted by MHA, GOI.
- ii. Metro rail services.
- iii. Schools, colleges, educational / training / coaching institutions etc. will remain closed. Online / distance learning shall be encouraged.
- iv. All cinema halls, , gymnasiums, swimming pools, entertainment parks, theatres, bars, auditoriums, assembly halls and similar places.
- v. All social/ political / sports / entertainment / academic / cultural/ religious functions and other large congregations.
- vi. Hotels, Restaurants, Club houses (excluding sports facilities), and other hospitality services and eating places (except home delivery and take-away, that already remain permitted)
- vii. Shopping malls
- viii. All religious places / places of worship shall be closed for public.

## **D. COMMON SAFETY PRESCRIPTIONS**

The following **standard SAFETY precautions and restrictions** shall remain **applicable** for all areas and all districts:

### **1. IN PUBLIC SPACES:**

The following precautions, **being essential for public safety**, are mandatory and **violation** of the same shall be **punishable with fine**.

- (1) Wearing of face cover is compulsory in all public and work places and public transport.
- (2) Spitting in public & work places is prohibited.
- (3) Social distancing (minimum 6 feet – “do gaz ki doori” ) shall be followed by all persons in public places.
- (4) Consumption of liquor, *paan*, *gutka*, tobacco etc. in public place is strictly prohibited.
- (5) All persons are advised to wash hands with soap & water / use sanitizer after touching any surface that is in public contact.

### **2. AT WORK PLACES**

In addition to 1 above, the following additional safety precautions are prescribed **for WORK PLACES** (Offices, Establishments, Factories, Shops etc.):

- (1) As far as possible, the practice of work from home should be followed.
- (2) All persons in charge of work places shall ensure social distancing between workers,

through adequate distance between workers, adequate gaps between shifts, staggering the lunch breaks of staff etc.

- (3) Staggering of work / business hours shall be followed in offices, work places, shops, markets and industrial and commercial establishments.
- (4) Provision for thermal scanning, hand wash and sanitizer will be made at all entry and exit points and common areas.
- (5) Frequent sanitization of entire workplace, common facilities and all points which come into human contact eg. door handles etc. shall be ensured, including between shifts.
- (6) All employers shall encourage and motivate their employees to install, and use, on their mobile phones, *Arogya Setu* for common and personal safety.
- (7) Intensive communication and training on good hygiene practices shall be taken up.

The District Magistrate and other authorized officers **shall enforce Common Safety Prescriptions**, as stated above, **through fines and penal action** as prescribed in the **Disaster Management Act, 2005 / The Rajasthan Epidemic Diseases Ordinance, 2020**.

### **3. SAFETY ADVISORY FOR VULNERABLE PERSONS :**

- (1) The following segments of the population are classified as Vulnerable People during Covid-19 prevalent conditions:
  - Persons aged 65 and above
  - Persons suffering from Chronic diseases and from co-morbid conditions
  - Pregnant women
  - Children below 10 years
- (2) Such persons are strongly advised to **stay at home** and move out only for essential and health purposes.
- (3) Out of home, it is most essential that they exercise utmost safety precautions as specified.

### **E. PERMITTED ACTIVITIES :**

#### **1. Permitted Activities WITH Specific Restrictions / Safety Precautions:**

The following activities shall be **permitted with restrictions** as stated below:

- i. All **shops** can be open **but with the following restrictions:**
  - (a) No sale shall be made by the shopkeeper to any customer who is not wearing a mask.



(b) Shops will ensure that not more than 2 customers, in a small shop, and not more than 5 customers in a large shop, shall be permitted within at any one point of time with social distancing (six feet distance). Others are to wait their turn in queue outside, with social distancing ensured.

**Any violation of above conditions shall result in sealing of shop and fine or legal action.**

- ii. **Barber shops, salons, beauty parlours** etc. with complete safety precautions, disinfection and sanitization after service of each customer.
- iii. **Selling of food items** through **shops / stalls / thelas / kiosks**, including juice, tea, *chaat* etc. However, these would be required to adhere to the following conditions:
  - (a) maintain the required standards of cleanliness, hygiene and garbage disposal.
  - (b) maintain social distancing and other safety precautions prescribed. No gathering of persons shall be permissible.
  - (c) The municipal authorities in particular shall ensure the compliance of these conditions.
- iv. **Parks / Community Parks** can be opened with the following conditions:
  - (a) Main gates be kept open to ensure contactless entry of persons.
  - (b) All touch / contact related activities inside the park will be closed / covered to ensure that they are not used – like open gyms / swings etc.
  - (c) The restrictions on places of worship, if any inside the Park, shall continue to remain in force.
  - (d) Strict social distancing shall be maintained of at least 6 feet from each person.
  - (e) **The authorities in charge of the park shall be held accountable for ensuring compliance of the conditions.**
- v. **Marriage related gathering** with following conditions on the Organizer:
  - (a) shall give prior information to SDM
  - (b) ensure social distancing during the function
  - (c) maximum number of guests allowed shall not be more than 50.





**Violation of any of the above conditions is an offence and punishable with heavy fine.**

- vi. **Funerals / last rites** related gatherings shall ensure social distancing, and the maximum number of persons allowed shall not be more than 20.

**2. ALL OTHER PERMITTED ACTIVITIES :**

- (1) **Except** for those activities in the **Negative List** stated in Part C above, and the permitted activities with specific restrictions, as per 1 above, **all others can be open / operate**, unless specifically prohibited under any law, order or regulation etc.
  - (2) All Government offices will function with full strength.
  - (3) Private offices can also operate with up to full strength. However, they may encourage "work-from-home" to the extent possible.
3. There is **no need** for any separate **permission** for any permitted activity in 1. and 2. above (unless specifically provided for), subject to the following **conditions**:
- (a) Such units etc. shall ensure that they observe the basic **precautionary measures specified in part D**. Units in Part E. 1 shall also be required to adhere to the specified conditions for the activity concerned.
  - (b) The District Magistrate, through the Departments / Agencies concerned, shall ensure that these standards / precautions are observed by all these units.
  - (c) **Any unit found not observing the conditions shall be shut down and penal action taken.**
  - (d) **Strict legal action** will be taken against **any unit that is in the prohibited category** and found to be open, for violating the orders issued under lockdown.

**F. MOVEMENT OF PEOPLE / TRANSPORT / PASSES:**

- (i) There shall be **no restriction on inter-State and within State movement of persons and goods**. No separate permission / approval / permit / pass shall be required for such movement.
- (ii) All **commercial passenger transport vehicles** – bus, taxi, cab aggregators (OLA/ Uber etc.) auto rickshaw, cycle rickshaw – are also permitted to ply subject ensuring **proper sanitization of the seats and touch points before and after each journey** and other safety precautions prescribed.

- (iii) **The passengers** travelling in any vehicle (personal or commercial) **shall not exceed the permitted seating capacity** of the registered vehicle.
- (iv) Plying of buses inter-State and within the State on approved routes, except for the Containment Zones, is permitted,. However, the **Bus operator shall be held accountable** for **ensuring** that **all prescribed safety measures, including sanitization** of contact points on entry / exit of passengers and full sanitization of the bus before / after the journey **is ensured**.
- (v) **City buses** shall **not** ply till further orders.
- (vi) Movement by passenger trains and *shramik* special trains, domestic passenger air travel etc. will continue to be regulated by the SOPs issued by MHA.

**G. COMMUNITY AWARENESS / VOLUNTEERS:**

1. Responsible behavior on the part of all people through adoption of the prescribed safety precautions and self-regulation are critical to the containment measures being adopted for combating COVID-19. Negligence or non-adoption by any person can be harmful not to just that person or his family but also to others at large. Therefore, a massive community awareness programme be launched at State and district level through use of all means of communication – print and electronic media, hoardings at prominent places, posters and pamphlets educating the people on the essential precautionary measures as well as the fines for violation, which is in public interest.
2. Schools, Colleges and other educational institutions that are conducting online learning classes shall, in their teaching, necessarily incorporate the advice to students on the key personal safety measures required for combating COVID-19 as part of daily personal habit, namely:
  - (a) wearing of face mask / cover when stepping out of the house till return back;
  - (b) practice and ensure social distancing - at least 6 feet from each other; and
  - (c) frequent washing of hands with soap & water and necessarily washing hands / sanitize after touching any surface of public contact like door handles etc.



The students be also encouraged to disseminate these personal and social habits within their family as well as others

3. NGOs, other voluntary and community or other organizations and associations are also encouraged to take this matter up in all earnest for disseminating this message.
4. District administration should also enlist **volunteers** who may assist in educating the public at vantage places and in ensuring social distancing as well as wearing of face masks / cover.


## **H. IMPLEMENTATION MACHINERY**

The implementation machinery shall be the same as per the Order of even number dated March 26<sup>th</sup>, 2020.

  
**(Rajeeva Swarup)**  
Additional Chief Secretary

Copy for information and necessary action to the following:-

1. Secretary to Governor
2. Principal Secretary to Chief Minister
3. Secretary, Rajasthan Legislative Assembly
4. SA to Deputy Chief Minister
5. SAs/PSs to all Ministers & Ministers of State
6. Deputy Secretary to CS
7. All Additional Chief Secretaries/Principal Secretaries/Secretaries
8. Director General of Police
9. Director General, Jails/Home Guards
10. All Heads of Departments
11. All Divisional Commissioners
12. All Range IG/DIGs
13. Commissioner Police, Jaipur/Jodhpur
14. All Collectors and District Magistrates to send copy of this order to all DLOs and Officers of District administration
15. All Distt. Superintendents of Police/DCPs of Jaipur/Jodhpur
16. All Chief Executive Officers, Zila Parishads
17. All RTOs/DTOs
18. DIPR, with a request to publicize it widely.

  
**(P.C. Berwal)**  
Special Secretary to Govt.